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SLP(C)No. 11687 OF 2000

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|L.....T.....T.....T.....T.....T.....T.....T.....T.....J.R | | |
| Item No. | Court No. | Section |
| 1A (For Judgment) | 01 | IVB |

S U P R E M E C O U R T O F I N D I A
Record of Proceedings

CIVIL APPEAL NO. 635 OF 2003@@
 CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC
 ARISING FROM@@
 CCCCCCCCCCCCC

SPECIAL LEAVE PETITION (CIVIL) NO. 11687 OF 2000@@
 CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

Dayal Singh & Ors. ... Appellant (s)

vs.

Union of India & Ors. ... Respondent(s)

WITH

CIVIL APPEAL NO.636 OF 2003@@
 CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC
 ARISING FROM@@
 CCCCCCCCCCCCC

SPECIAL LEAVE PETITION (CIVIL) NO. 17079 OF 2000@@
 CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

Pritam Chand & Anr. ... Appellant (s)

vs.

Union of India & Ors. ... Respondent(s)

CIVIL APPEAL NO. 637 OF 2003@@
 CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC
 ARISING FROM@@
 CCCCCCCCCCCCC

SPECIAL LEAVE PETITION (CIVIL) NO. 533 OF 2001@@
 CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

Angrej Singh & Ors. ... Appellant (s)

vs.

Union of India & Anr. ... Respondent(s)

CIVIL APPEAL NO. 638 OF 2003@@
 CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC
 ARISING FROM@@
 CCCCCCCCCCCCC

SPECIAL LEAVE PETITION (CIVIL) NO. 1430 OF 2003@@
 CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC
 (CC 4700/2001)

Harnek Singh @ Joginder Singh & ors. ... Appellant (s)

vs.

Union of India & Ors. ... Respondent(s)

(Heard by Hon'ble the Chief Justice, Hon'ble Sinha and Lakshmanan, JJ.)

Date:29/01/2003 These matters was called on for pronouncement of Judgment today.

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CORAM:

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For the Appellant (s):
CAS arising from
in SLPs 11687 & 17079
of 2000 and SLP.... Mr. R C Gubrele, Adv.

CA arising from
SLP 533/2001 Mr. P Sridhar, Adv.
Mr. V G Pragasam, Adv.

For the Respondent(s):
Mr. N N Goswami, Sr. Adv.
Mr. Hemant Sharma, Adv.
Mr. B V Balaram Das, Adv.

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Hon'ble Mr. Justice S B Sinha pronounced judgment of the Court.

Leave granted.

For the reasons stated in the signed judgment, the appeals are dismissed but in the facts and circumstances of the case, there shall be no order as to costs.

Reportable.@@
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(D.P. Walia)
Court Master

(S. Krishnan)
Court Master

(Signed Judgment is placed on the file)